

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

M.A. NO. 19 /2024 (WZ)
ORIGINAL APPLICATION NO.65/ 2015 (WZ)
(DISPOSED OF 07 September 2018)
(FORMERLY O.A. NO. 205/ 2024 (WZ))

Nagari Hakka Sangrsh Samiti Applicants
& Ors

VERSUS

Mira Bhayander Municipal Respondents
Corporation & Ors.

**REJOINDER TO MPCB REPLY
AND ADDITIONAL INFORMATION
BY RESPONDENT NO. R1
"MIRA BHAYNDER
MUNICIPAL CORPORATION"**

**INDEX OF ENCLOSURES
ON NEXT PAGE**

Date : **12/06/2025**

Place : **Pune**

Filed by :



A-202 Chandravijay, Phule Road, Opp. Bansuri Hotel,
Mulund East, Mumbai - 400081, Maharashtra, India.
7400116222 mahabal60@gmail.com

Raghunath Mahabal रघुनाथ भालचंद्र महाबळ
BE (Mechanical), ME (Industrial Management) VJTI Mumbai
Chartered Engineer, FIE, Arbitrator-IIIE, LLM **ADVOCATE**

INDEX

Sr.	Particulars	Page
1.	Contact Details	433
3.	Abbreviations	437
5.	Submissions on oath	438
6.	Vakalatnama / Appointment by Respondent No. 1 along with existing Advocate [NOC given for joint appearance by Adv Bubana]	442
7.	ANNEXURE - A 01 June 2025 Legacy Waste Statement by Respondent No. 1	443
8.	ANNEXURE - B 29 Jan 2022 Legacy Waste Quantity Verification through the College of Engineering, Pune	444
9.	ANNEXURE - C 27 May 2025 The approval from the Government of Maharashtra	447
10.	ANNEXURE - D 10 August 2022 GR Govt. of Maharashtra approving funds for legacy waste treatment	448
11.	ANNEXURE - E 10 June 2025 Site photographs show that there is no fire. MPCB also confirms this in their Affidavit after site visit on 02/06/2025	452-454

CONTACT DETAILS**.... Applicant****1 Nagri Hakka Sangarsh Samiti**

James Colaco, having its office at
Uttan Karaipada, P.O. Uttan,
District - Thane - 401106

Thro' : Authorised Representative
Email ID : jamescollaso@gmail.com
Phone : 9892653138

2 Dongri Chowk Gao Mandal

Borges, having its address at - Dongri
Village, Divisional Municipal Office
Dongri, Post - Uttan, Thane - 401106

Thro' : Gao Patil Harold
Email ID : borgesherald@gmail.com
Phone : 98200012303

**3 Tarodi Dongri Stanik Christian Residence
Sarvajanik Society**

At - Tarodi, Post - Uttan, Thane - 401106

Thro' : President, David Nunes
Email ID : advdavidnunes16@gmail.com
Phone : 9930480798

4 Shree Maruti Devasthan

Revankar, having its office at Post - Uttan,
Bhayander (West), Thane - 401106

Thro' : President Vidyadhar
Email ID : vidhyadharrevankar@gmail.com
Phone : 9892146681

5 Uttan Sunnat Jamaat

At - Karai Mohalla, Post - Uttan,
Bhayander (West), Thane-401106

Thro' : President, Rahim
Email ID : turabalimulla@gmail.com
Phone : 9619839746

6 Madrasa Darul Falah Trust

Balbale, having its office at - Kadai Pada, Pali
Road, Uttan, Bhayander (West), Thane - 401106

Thro' : President, Akbar A.K
Email ID : turabalimulla@gmail.com
Phone : 9326111383

7 Vallankini Mata Mahila Mandal

At - Uttan, Bhatebunder, Vailankini Church
Road, Bhayander (West), Post - Uttan
Thane - 401106

Thro' : President, Sharmila
Email ID : Sharmilagandoli@gmail.com
Phone : 8369048398

8 Dongri Chowk Gao Jamaat

At - Dongri Chowk Gaav Jamat Hall, Dongri
Chowk, Next to St. Andrew's Church,
Post - Uttan, Bhayander, District - Thane
Thane - 401103

Thro' : Pascol Patil
Email ID : William.govund@rediffmail.com
Phone : 9224310339

9 Dharavi Bet Jana Aakrosh Morcha

At - Devtal, Post - Uttan, Bhayander (West),
Thane - 401103

Thro' : President, Leo Colaco
Email ID : uttansociety@gmail.com
Phone : 7045277475

10 Angelleandra's Ray of Hope Foundation

At - Freeda Cottage, Sr. Xviers Paalkhadi Road,
Keshav Srishti Bus Stop, Uttan - Post,
Bhanaynder (West), Thane - 401106

Thro' : Founder-president Freeda
Pradeep Moares
Email ID : support@angelleandra.org
Phone : 8108369396

.... Respondents**1 Mira Bhayander Municipal Corporation**

At/post - Chhatrapati Shivaji Marg,
Bhayander (West), Thane - 401101

Thro' : Commissioner
Email ID : commissiner@mbmc.gov.in
Phone : 022-28192828

2 Maharashtra Pollution Control Board

Kalptaru Point, 3rd floor, Near Sion Circle,
Opp. Cine Planet Cinema, Sion (E),
Mumbai - 400022

Thro' : Member Secretary
Email ID : ms@mpcb.gov.in
chairman@mpcb.gov.in
Phone : 022-24020781

3 Central Pollution Control Board (CPCB)

Parivesh Bhawan, East Arjun Nagar,
Delhi - 110032

Thro' : Chairperson
Email ID : ccb.cpcb@nic.in
Phone : +91-11-43102296

4 State of Maharashtra

Urban Development Department
Madam Cama Road, Mantralaya,
Mumbai - 400032

Thro' : Principal Secretary
Email ID : psec.ud@maharashtra.gov.in
Phone : 022-22021444

5 Union of India

Ministry of Environment Forest & Climate
Change Indira Bhavan, Jorbagh Road,
New Delhi - 110003

Thro' : Secretary
Email ID : secy-moef@nic.in
Phone : 011-20819220

6 District Collector Thane

1st Floor, Collector Office, Court Naka,
Thane west - 400601

Thro' : Collector
Email ID : collector.thane@maharashtra.gov.in
Phone : +91-22-25347444

ABBREVIATIONS

Short form	Full Form
CPCB	Central Pollution Control Board
IIT	Indian Institute of Technology
MBMC	Mira Bhayander Municipal Corporation
MPCB	Maharashtra Pollution Control Board
MSW	Municipal Solid Waste
MT	Metric Ton = 1000 kg
NARC	National Advisory and Review Committee
NDZ	No Development Zone
NGT	National Green Tribunal
OA	Original Application
RDF	Refuge Derived Fuel
SWM	Solid Waste Management
UoI	Union of India
WZ	Western Zone

**MOST RESPECTFULLY
SUBMITTED**

1. I, **Nitin Raghunath Mukane**, the **Executive Engineer** of Mira Bhayander Municipal Corporation, do hereby state on solemn affirmation as under:

2. The Original Application No. 65/2015(WZ) was disposed of on 21 July 2015. The M.A. can't be filed under it now, as even the limitation period of 5 years is also over. The fresh O.A. ought to have been filed and this Application can't be sustained legally as the Miscellaneous Application in OA 65/2015(WZ).

3. The Respondent states that the subject matter is squarely covered by the OA 606/2018(PB), which is monitored regularly. The latest report for has been submitted by Maharashtra on 20th January 2025. Even the OA 65/2015(WZ) was disposed of by the final order by this Bench on 7th September 2018 in view of the above ongoing OA 606/2018. As such, M.A. under the disposed of OA 65/2015(WZ) itself is not maintainable. This shall amount to a parallel hearing on the subject matters and when the entire matter is being reviewed by the Principal Bench for the entire state of Maharashtra through the Chief Secretary of the State. There will always be a risk of conflicting orders passed in the same matter. Hence, as and by way of judicial discipline and propriety, only OA 606/2018 must proceed.

REJOINDER TO MPCB AFFIDAVIT

4. The R-2/MPCB has already filed the Affidavit in reply. The submissions are acceptable to this answering Respondent. MPCB has also confirmed an operational STP for leachate treatment. RDF processing plants are operational. MPCB authorization is valid up to 31/12/2029. The legacy waste tendering process is going on for the disposal of all legacy waste of 10,41,630 MT.

a) Status of Fire Control: The fire at the legacy waste site has been completely extinguished. It has been ascertained by the officials of the Respondent No.2/MPCB. Due to recent heavy rains also, the fire if any including the smoke has been completely extinguished.

b) Legacy Waste Processing: Detail the plan has been prepared. The funds have been approved by the competent authority. It is estimated that the legacy waste shall be dealt with scientifically and processed within next twenty-four months. **The remaining legacy waste is approximately 10,41,630 MT** and 2,11,629 MT has been processed so far.

c) The Govt. of Maharashtra has approved the funds for the treatment of all legacy waste as follows: **[■ Ax. C & D]**

	MSW MT	Creore Rs.
GR 10/08/2022	909630	40.66
GR 27/05/2025	132000	7.26
Total	1041630	47.92

d) Solid Waste Treatment Capacity: The waste generation is about 500 MT/day and the current treatment rate is about 300 MT/day. The speed of treatment will be increased by 200 MT/day so that it would take care of the entire waste generated without any backlog.

i. Processing capacity: The processing mainly involves segregation, so that all contents that have recycling possibility are separated (paper, metal, rubber, plastic, glass) and sold to recyclers.

ii. This will be achieved at the existing site only by deploying additional utilities, screens, manual labourers, and the disposal of the separated scrap on a daily/weekly basis.

5. Respondent has annexed the geo-tagged photographs of the site that the fire has been completely extinguished at the site.

6. Respondent has annexed the following documents:

A. Legacy Waste Statement by Respondent No. 1 [■ **Ax. A**]

B. Legacy Waste Quantity Verification of 7,56,125 MT waste on site, through the College of Engineering, Pune [■ **Ax. B**]

C. Approval from Govt. of Maharashtra

for the processing of legacy waste. The approval is now for 1,32,000 MT for a total value of Rs.7,26,00,000/-. The progressive approvals shall be applied for and obtained. [■ Ax. C]

Respondent submits that nothing survives in this OA given the above facts and submissions. As such, the matter may be disposed of with appropriate directions.

Date : 12 June 2025
Place : Pune


Nitin Raghunath Mukane
Executive Engineer
Respondent No. 1

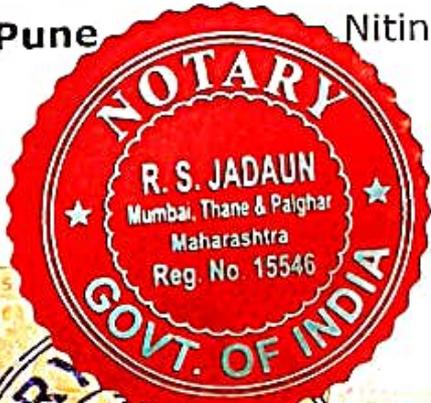
VERIFICATION AND AFFIDAVIT

I, Nitin Raghunath Mukane, state that I have verified the facts stated above. They are true and correct. I have not suppressed any relevant facts or material. I am submitting this affidavit on solemn affirmation and oath.

Date : 12 June 2025
Place : Pune


Nitin Raghunath Mukane
DEPONENT

Executive Engineer
Mrs. Bhayander Municipal Corporation



BEFORE ME

12/06/2025
R. S. JADAUN

Advocate & Notary, Govt. of India
G-1, B-Wing, Sri Chaitanyan Prashana C.H.S.,
Opp. Police Station, Bhayander (W),
Dist. Thane-401101, Mobile. 9076149537
Reg. No. 04 Serial No. 1113/25



WESTERN ZONE BENCH, PUNE
MEMORANDUM OF APPLICATION

(Under Section 18(1) read with Section 14 and 15 of the
National Green Tribunal Act 2010)



M.A. NO. 19/2024
IN
O.A. NO. 65 OF 2015

Nagri Hakka Sangharsh Samiti & ors. ...Applicant

V/s.

Mira Bhayandar Municipal Corporation
& ors. ...Respondents

We the abovenamed Respondent Mira-Bhayander Municipal Corporation through Law Officer do hereby appoint and authorise Shri. Raghunath Mahabal alongwith Narayan Bubna Advocate High Court, to appear, plead and to act for me/us in the above matter, and to settle or to compound the matter, to apply for an adjournment, to authorise any advocate to appear and to do all things incidental to the aforesaid purpose.

In witness where of I/We have set my/ our hand/s to this writing

Date this ----- day -----2025

Witness:

Accepted:

Respondent

विधी अधिकारी
विधी विभाग
मिरा-भाईंदर महानगरपालिका

(Narayan Bubna)
Advocate High Court
MAM/2139/1999

Legacy Waste Statement



MIRA-BHAINDAR MUNICIPAL CORPORATION Solid Waste Management

Indira Gandhi Bhavan, Chatrapati Shivaji Maharaj Marg,
Bhayandar (W) 401101, Tal. Dist – Thane, 28192828



स्वातंत्र्याचा अमृत महात्म्य

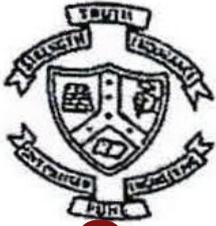
LEGACY WASTE QUANTITY

SR. NO	PROCESSED QUANTITY	VERIFIED QUANTITY FROM COEP	14 th NARC APPROVED ACCESS QUANTITY	TOTAL QUANTITY
1	18970.48 MT + 22358.70 MT = 211,629.18 MT	7,56,125.4829 Cu M. / 9,09,630.20 MT	1,32,000 MT	10,41,630.20 MT

Date: 01 June 2025

AUTHORISED SIGNATORY

T.C.



~~444~~
COLLEGE OF ENGINEERING PUNE
(An Autonomous Institute of Govt. of Maharashtra)

D-20
AX-B-451

Quantity Verification of MSW

Email : ips.civil@coep.ac.in

Office : 025507224

Dr. Ishwar P. Sonar
Associate Professor,
Applied Mechanics Division,
Civil Engineering Department,
College of Engineering Pune
Shivajinagar, Pune - 411005
Mobile No: 9890272905

No. COEP/Civil/Cons/ips/2022/2680

Date: 29.1.2022

To,

The Executive Engineer
(Solid Waste Management Project)
Mira Bhaindar Municipal Corporation,
Chatrapati Shivaji Maharaj road, Bhaindar (West), Dist: Thane

श्री. सुरेश भाई (व. म. न.)
31/1/22

Sub: Quantity verification of old Municipal Solid Waste at old dumping ground in Mira Bhaindar Municipal Corporation limits, at Mira Bhaindar Dist: Thane.

Ref: Your letter No. MiBhaindar/Manapa/Solid waste Pro., Divn/77/2021-22 dated 17.01.2022

Respected Sir,

As per reference above, I received detailed drawing and calculations for the measurement of quantity of Old Municipal Solid Waste at dumping ground in Municipal Corporation Limits of Mira Bhaindar Municipal Corporation, Mira Bhaindar, Dist: Thane.

The drawings and calculations for the measurement of quantity of the Old Municipal Solid Waste is prepared by the consultant- Rane Management Consultant Pvt. Ltd. from Bhaindar (West) Dist: Thane. The quantity of the Old Municipal Solid waste is verified and details are given below.

Sr.No	Location as per drawing	Quantity as per Rane Management Consultant Pvt Ltd. Bhaindar (west)		Verified quantity from COEP	
		Area in sq.m	Volume in cum	Area in sq.m	Volume in cum
Plot 1	As per drawing	24113.1894	401854.662	24050.000	382777.968
Plot 2	As per drawing	25540.8575	254627.489	25475.000	228607.265
Plot 3A	As per drawing	15895.1201	58667.795	15325.000	42648.618
Plot 3 B	As per drawing	8130.3237	109271.064	8300.000	102091.632
	Total	73679.4907	824421.01	73150.000	756125.4829

The total estimated quantity of Old Municipal Solid Waste in dumping ground at Mira Bhaindar may be taken as 756125 cu m

मि. भा. म. न. गा.	
विभाग	
अ. सं.	COEP
दिनांक	30/1/2022

Yours faithfully,
Dr. Ishwar P. Sonar
Associate Professor
(Dr. I. P. Sonar)
Civil Engineering Dept
College of Engineering, Pune.

T.C.

Government of Maharashtra

Directorate of Maharashtra Urban Development Mission

Swachh Maharashtra Abhiyan (Urban)

4th Floor, APJ House, 3 Dinshaw Wachha Road, Near K. C. College, Churchgate, Mumbai-400020

E-mail: director.smau@gmail.com

Letter No. RAAS/SMA/621/25-26

Date: - 27.05.2025

To,

1. Hon. Commissioner, Municipal Corporation, (As per list attached)
2. Chief Officer, Nagar Parishad / Nagar Panchayat, (As per list attached)

Subject:- Regarding Bio-mining (Legacy Waste Remediation) for scientific processing of old waste under Swachh Maharashtra Abhiyan (Urban)
2.0. Reference:- 1) Government Resolution No. SMA-2022/File No. 93/Nave-34 dated 10.08.2022

2. Government Resolution No. SMA-2022/File No. 92 (2)/Nave-34 dated 31.08.2023

Sir/Madam,

Under Swachh Maharashtra Abhiyan (Urban) 2.0, approval has been granted through the Government Resolutions dated 10.08.2022 and 31.08.2023 referenced above, for scientifically processing and disposing of old accumulated waste in Urban Local Bodies. The work in this regard is ongoing at the concerned Urban Local Body level. A request was made to the Central Ministry of Housing and Urban Affairs to provide funds for processing old accumulated waste actually present in Urban Local Bodies that were not included in the above Government Resolutions or exceeded the approved quantity.

2. The said proposal (including all taxes and other expenses) was approved in the 14th National Advisory and Review Committee meeting of the Central Ministry of Housing and Urban Affairs held on 28.03.2025.

3. In pursuance of the said proposal and for the purpose of granting administrative approval, the Urban Local Bodies in the attached list are requested to submit their proposals for administrative approval to the Directorate by 05.06.2025, after obtaining technical sanction from the Maharashtra Jeevan Pradhikaran or the agency mentioned in the Directorate's letter dated 12.06.2024. (A sample application form for obtaining technical sanction is attached for easy reference.)

20.04.2021

(Navnath Wathe)
State Mission Director,
Swachh Maharashtra Abhiyan (Urban)

Copy to:- District Technical Experts are hereby informed to follow up on the process of obtaining technical sanction for the approved proposals of the Urban Local Bodies under their jurisdiction and submit consolidated proposals to the Directorate.

T.C.



महाराष्ट्र शासन

महाराष्ट्र नागरी विकास अभियान संचालनालय
स्वच्छ महाराष्ट्र अभियान (नागरी)

४ था मजला, एपीजे हाऊस, ३ दिनशाँ वाच्छा रोड, के.सी. कॉलेज जवळ चर्चगेट, मुंबई-४०००२०

ई-मेल: director.smau@gmail.com

पत्रक्र. राअस/स्वमअ/ ८२१ /२५-२६

दिनांक: - २७.०५.२०२५

प्रति,

- १) मा. आयुक्त,
महानगरपालिका,
(सोबत जोडलेल्या यादी प्रमाणे)
- २) मुख्याधिकारी,
नगरपरिषद / नगरपंचायत,
(सोबत जोडलेल्या यादी प्रमाणे)

विषय:- स्वच्छ महाराष्ट्र अभियान (नागरी) २.० अंतर्गत जुन्या कचऱ्यावर शास्त्रोक्त प्रक्रिया करण्यासाठी
बायोमायनिंग (Legacy Waste Remediation) बाबत.

संदर्भ :- १) शासन निर्णय क्रमांक स्वमअ-२०२२/प्र.क्र.९३/नवि-३४ दिनांक १०.०८.२०२२

२) शासन निर्णय क्रमांक स्वमअ-२०२२/प्र.क्र.९२(२)/नवि-३४ दिनांक ३१.०८.२०२३

महोदय/ महोदया,

स्वच्छ महाराष्ट्र अभियान (ना.) २.० अंतर्गत नागरी स्थानिक स्वराज्य संस्थांमध्ये साठून असलेल्या जुन्या कचऱ्यावर शास्त्रोक्त पद्धतीने प्रक्रिया करून या कचऱ्याची विल्हेवाट लावणेबाबत संदर्भाधीन दिनांक १०.०८.२०२२ व दिनांक ३१.०८.२०२३ च्या शासन निर्णयान्वये मंजूरी देण्यात आली असून त्याबाबत कार्यवाही संबंधित नागरी स्थानिक स्वराज्य संस्था स्तरावर सुरु आहे. उपरोक्त शासन निर्णयात समावेश नसलेल्या तसेच मंजूरी दिलेल्या प्रमाणाव्यतिरिक्त नागरी स्थानिक स्वराज्य संस्थांमध्ये प्रत्यक्षात असलेल्या जुन्या साठलेल्या कचऱ्यावर प्रक्रिया करण्यास निधी उपलब्ध करून देण्याची केंद्रीय गृह निर्माण व शहरी कार्य मंत्रालयास विनंती करण्यात आली होती.

२. केंद्रीय गृह निर्माण व शहरी कार्य मंत्रालयाच्या १४ व्या राष्ट्रीय सल्लागार व आढावा समितीच्या दिनांक २८.०३.२०२५ रोजी झालेल्या बैठकीत सदर प्रस्तावास (सर्व करासहीत व इतर खर्च मिळून) मंजूरी दिली आहे.

३. सदर प्रस्ताव अनुसरून प्रशासकीय मान्यता देण्याची कार्यवाही करण्याचे अनुषंगाने सोबत जोडलेल्या यादीतील नागरी स्थानिक स्वराज्य संस्थांनी त्यांच्या मंजूर झालेल्या प्रस्तावास महाराष्ट्र जीवन प्राधिकरणाकडून अथवा संचालनालयाचे दिनांक १२.०६.२०२४ रोजीच्या पत्रात नमूद यंत्रणेकडून तांत्रिक मान्यता (Technical Sanction) घेऊन प्रशासकीय मान्यता देण्याचे प्रस्ताव दिनांक ०५.०६.२०२५ पुर्वी संचालनालयास सादर करावे, ही विनंती. (सुलभ संदर्भासाठी तांत्रिक मान्यता घेण्याच्या अर्जाचा नमुना सोबत जोडण्यात येत आहे.)

(नवनाथ वाठ)

राज्य अभियान संचालक,
स्वच्छ महाराष्ट्र अभियान (ना.)

प्रत:- जिल्हा तांत्रिक तज्ञ यांना कळविण्यात येते की, त्यांनी आपल्या अधिनस्त नागरी स्थानिक स्वराज्य संस्थांच्या मंजूर प्रस्तावास तांत्रिक मान्यता घेण्याच्या कार्यवाहीचा पाठपुरावा करून एकत्रित प्रस्ताव संचालनालयास सादर करावा.

T.C.

National Advisory and Review Committee (NARC) Approval of Legacy Waste Dumpsite Remediation Quantity & Cost

Ax-C

14th NARC Approved of Legacy Waste Dumpsite Remediation Quantity & Cost

3) Konkan Division

Sr No	District	ULB Name	Approved Qty (MT)	Per unit Cost (Rs/Ton)	Total Cost (in Rs)*
103	Palghar	Jawhar	2,152	550	11,83,600
104	Palghar	Mokhada	650	550	3,57,500
105	Palghar	Palghar	19,485	550	1,07,16,750
106	Palghar	Vasai Virar	4,50,000	550	24,75,00,000
107	Raigad	Karjat	12,214	550	67,17,700
108	Raigad	Khalapur	63,900	550	3,51,45,000
109	Raigad	Khopoli	23,585	550	1,29,71,750
110	Raigad	Mahad	14,390	550	79,14,500
111	Raigad	Mangaon	15,606	550	85,83,300
112	Raigad	Mhasala	3,458	550	19,01,900
113	Raigad	Murud-Janjira	500	550	2,75,000
114	Raigad	Pen	20,000	550	1,10,00,000
115	Raigad	Roha Ashtami	980	550	5,39,000
116	Raigad	Shriwardhan	6,520	550	35,86,000
117	Raigad	Tala	2,150	550	11,82,500
118	Ratnagiri	Chiplun	25,000	550	1,37,50,000
119	Ratnagiri	Dapoli Camp	15,000	550	82,50,000
120	Ratnagiri	Devrukh	1,000	550	5,50,000
121	Ratnagiri	Khed	26,550	550	1,46,02,500
122	Ratnagiri	Lanja	10,000	550	55,00,000
123	Sindhudurg	Kasai Dodamarg	5,200	550	28,60,000
124	Sindhudurg	Kudal	10	550	5,500
125	Sindhudurg	Sawantwadi	1,500	550	8,25,000
126	Thane	Ambarnath	58,400	550	3,21,20,000
127	Thane	Bhiwandi Nizampur	3,95,850	550	21,77,17,500
128	Thane	Kalyan Dombivali	4,20,861	550	23,14,73,550
129	Thane	Kulgaon-Badlapur	7,89,483	550	43,42,15,650
130	Thane	Mira-Bhayandar	1,32,000	550	7,26,00,000
131	Thane	Murbad	1,32,000	550	7,26,00,000
132	Thane	Navi Mumbai	2,566	550	14,11,300
133	Thane	Ulhasnagar	2,84,841	550	15,66,62,550

T.C.

राज्यातील २८ नागरी स्थानिक स्वराज्य संस्थामध्ये बायोमायनिंग (legacy waste remediation) प्रक्रिया प्रकल्प राबविण्यास प्रशासकीय मान्यता देण्याबाबत.

महाराष्ट्र शासन
नगर विकास विभाग

शासन निर्णय क्रमांक : स्वमअ-२०२२/प्र.क्र.९३/नवि-३४

हुतात्मा राजगुरु चौक, मादाम कामा मार्ग

३ रा मजला, मंत्रालय, मुंबई

दिनांक: १० ऑगस्ट, २०२२.

वाचा :

- (१) केंद्र शासनाचे पत्र क्र. F.NO.१/५/२०२२-SBM-१ (Computer No.९१२२४४४) दि. २१ मार्च, २०२२.
- (२) शासन निर्णय, नगर विकास विभाग क्रमांक स्वमअ-२०२२/प्र.क्र.७३/नवि-३४, दि. १५ जुलै, २०२२.

प्रस्तावना:

केंद्र शासनाच्या "स्वच्छ भारत अभियान (नागरी) २.०" च्या धर्तीवर राज्यामध्ये "स्वच्छ महाराष्ट्र अभियान (नागरी) २.०" ची अंमलबजावणी संदर्भ क्र. २ येथील शासन निर्णयान्वये सुरु करण्यात आली आहे. या अभियानामध्ये घनकचरा व्यवस्थापनातर्गत Bioremediation of legacy waste या घटकाचा समावेश आहे.

२. स्वच्छ महाराष्ट्र अभियान (नागरी) २.० अंतर्गत नागरी स्थानिक स्वराज्य संस्थेमध्ये साठून असलेल्या जुन्या कचऱ्यावर शास्त्रोक्त प्रक्रिया करून या कचऱ्याची विल्हेवाट लावणे व नागरी स्थानिक स्वराज्य संस्थेमार्फत जागेची पुनर्प्राप्ती करून घेणे आवश्यक आहे. याकरीता राज्यातील अमृत शहरांपैकी २८ शहरांमध्ये साठून असलेल्या जुन्या कचऱ्यावर शास्त्रोक्त प्रक्रिया करण्याकरीता बायोमायनिंग (legacy waste remediation) प्रकल्पाकरीता केंद्र शासनाने त्यांच्या हिस्स्याच्या निधीपैकी रुपये ८६.७६ कोटी इतका निधी संदर्भ क्र. १ येथील पत्रान्वये राज्य शासनास उपलब्ध करून दिला आहे.

४. केंद्र शासनामार्फत प्राप्त उपरोक्त निधी २८ नागरी स्थानिक स्वराज्य संस्थाना वितरीत करण्यापूर्वी सदर बायोमायनिंग (legacy waste remediation) प्रकल्पास प्रशासकीय मान्यता देण्याची बाब शासनाच्या विचाराधीन होती.

शासन निर्णय:

प्रस्तावनेत नमूद केलेली बाब विचारात घेवून, राज्यातील २८ नागरी स्थानिक स्वराज्य संस्थांमध्ये जुन्या साठलेल्या कचऱ्यावर शास्त्रोक्त पध्दतीने प्रक्रिया करण्याकरीता खालील विवरणपत्रातील रकाना क्र. ७ मध्ये दर्शविलेल्या किंमतीनुसार बायोमायनिंग (legacy waste remediation) प्रकल्प राबविण्यास परिच्छेद क्र २ मधील नमूद अटी व शर्तीच्या अधीन राहून प्रशासकीय मान्यता देण्यात येत आहे.

शासन निर्णय क्रमांक : स्वमअ-२०२२/प्र.क्र.१३/नवि-३४

S. No.	ULB Name	Class	Area of dumpsite (in Sq. Mtr)	Legacy Waste Quantity (in Mtr)	Prevalent DSR Rate (in Rs./Mtr)	Total Proposal cost as per DSR	(रूपये कोटीत)		
							Central Share	State Share	ULB Share
1	2	3	4	5	6	7	8	9	10
ULBs With > 10 Lakh Population (Municipal Corporation)									
1	Kalyan Dombivali	C	58300	950000	447	42.47	10.62	19.11	12.74
2	Thane	B	129000	830000	447	37.10	9.28	12.99	14.83
3	Vasai Virar	C	1050000	1050000	447	46.94	11.73	21.12	14.09
4	Pune	A	652000	800000	429	34.32	8.58	12.01	13.73
5	Greater Mumbai	A+	1440000	26000000	447	1162.20	290.55	406.77	464.88
6	Nagpur	A	222577	1000000	428	42.80	10.70	14.98	17.12
7	Pimpri Chinchwad	B	45586	1500000	429	64.35	16.09	22.52	25.74
ULBs With 1 to 10 Lakh Population (Municipal Corporation)									
8	Akola	D	46000	16788	420	0.71	0.23	0.26	0.22
9	Amravati	D	68700	371450	420	15.60	5.15	5.77	4.68
10	Bhiwandi Nizampur	D	40000	462178.14	447	20.66	6.82	7.64	6.20
11	Dhule	D	36421	75650	425	3.22	1.06	1.19	0.97
12	Jalgaon	D	65000	80000	425	3.40	1.12	1.26	1.02
13	Kolhapur	D	42205	372300	429	15.97	5.27	5.91	4.79
14	Latur	D	80800	204000	425	8.67	2.86	3.21	2.60
15	Malegaon	D	141640	80000	425	3.40	1.12	1.26	1.02
16	Mira-Bhayander	D	17058	909630.2	447	40.66	13.42	15.04	12.20
17	Sangli-Miraj Kupwad	D	203469	642223	429	27.55	9.09	10.19	8.27
18	Solapur	D	203469	578716.8	429	24.83	8.19	9.19	7.45
19	Ulhasnagar	D	20234	215159	447	9.62	3.17	3.56	2.89
20	Nanded	D	1588696	714221	425	30.35	10.02	11.23	9.10
21	Ichhalkaranji	D	34610	129978.18	429	5.58	1.84	2.06	1.68
ULBs With 1 to 10 Lakh Population (Municipal Council)									
22	Osmanabad	A	29100	99428.8	425	4.23	1.39	2.20	0.64
23	Achalpur	A	11600	22000	420	0.92	0.30	0.48	0.14
24	Ambarnath	A	16678	62301	447	2.78	0.92	1.45	0.42
25	Bhusawal	A	50000	32000	425	1.36	0.45	0.71	0.20
26	Gondiya	A	9043	9965	428	0.43	0.14	0.22	0.07
27	Hinganghat	A	23200	17962	428	0.77	0.25	0.40	0.12
28	Jalna	A	40400	241000	425	10.24	3.38	5.32	1.54
Tota				37466951.2		1661.13	433.74	598.07	629.32

२. अटी व शर्ती :

- १) सदर प्रकल्पासाठी कार्यान्वयन यंत्रणा संबंधित नागरी स्थानिक स्वराज्य संस्था राहिल.
- २) केंद्र शासनाच्या मार्गदर्शक सुचना व राज्य शासनाच्या संदर्भाधीन क्रमांक १ चा शासन निर्णय व घनकचरा व्यवस्थापन नियम, २०१६ नुसार सदर प्रकल्पाची अंमलबजावणी विहित कालावधीमध्ये करणे संबंधित कार्यान्वयन यंत्रणेस बंधनकारक राहिल.
- ३) निविदा प्रक्रिया राबविताना सर्व प्रचलित नियमांचे पालन करणे संबंधित नागरी स्थानिक स्वराज्य संस्थेस बंधनकारक असेल.
- ४) केंद्र शासनाच्या गृहनिर्माण व नागरी कार्य मंत्रालय (MoHUA) व केंद्रीय प्रदूषण नियंत्रण मंडळ (CPCB) यांनी देशातील शहरांना विविध प्रकल्पांच्या अंमलबजावणीसाठी मार्गदर्शन करण्याच्या दृष्टीने वेळोवेळी मार्गदर्शक पुस्तिका प्रकाशित केलेल्या आहेत. यापैकी, बायोमायनिंग (legacy waste remediation) प्रकल्पाच्या अंमलबजावणीस साहाय्यभूत होतील अशा खालील तीन पुस्तिका आपल्या सुलभ संदर्भासाठी नमूद करण्यात येत आहेत-

i. Advisory on Landfill Reclamation

- ii. Usage of RDF in various industries
 - iii. Guidelines for Disposal of Legacy Waste
- ५) उपरोक्त नमूद मार्गदर्शक पुस्तिकांमध्ये बायोमायनिंग प्रक्रिया, विविध शहरांनी केलेल्या बायोमायनिंग Case Studies, बायोमायनिंग प्रक्रियेदरम्यान प्राप्त होणाऱ्या Refuse Derived Fuel (RDF) चा विविध उद्योगांमध्ये वापर / विल्हेवाट, इत्यादी घटकांचा समावेश आहे. या मार्गदर्शक पुस्तिकेमधील संदर्भ व शिफारसी यांचे पालन करणे, सदर प्रकल्पाच्या यशस्वीरित्या अंमलबजावणीसाठी सहाय्यभूत ठरेल.
 - ६) निविदाप्रक्रिया शासनाने विहित करून दिलेल्या ई-टेंडरिंग पद्धतीने सर्व नियमांचे पालन करून पारदर्शीपणे राबविणे आवश्यक आहे.
 - ७) बायोमायनिंग (legacy waste remediation) कामाची व्याप्ती विचारात घेवून जुना कचरा साठविलेल्या जागेपैकी कंत्राटदारकडून या कामाच्या माध्यमातून जागा पुनर्प्राप्त करून घेण्याची जबाबदारी संबंधित नागरी स्थानिक स्वराज्य संस्थेची राहिल.
 - ८) बायोमायनिंग (legacy waste remediation) प्रक्रियेनंतर तेथे निर्माण होणाऱ्या दुय्यम उत्पादनाची व उर्वरित कचऱ्याची योग्य प्रकारे विल्हेवाट कंत्राटदारामार्फत लावून घेण्याची जबाबदारी संबंधित नागरी स्थानिक स्वराज्य संस्थेची राहिल.
 - ९) बायोमायनिंग (legacy waste remediation) नंतर नागरी स्थानिक स्वराज्य संस्था जर जुन्या भरावभूमीपैकी अंदाजित जमीन पुनर्प्राप्त करण्याबाबत अपयशी ठरल्यास संबंधित नागरी स्वराज्य संस्था व संबंधित अधिकारी / पदाधिकारी / कर्मचारी यांच्यावर जबाबदारी निश्चित करण्यात येईल.
३. निधी वितरणाची कार्यपध्दती :
- १) सदर प्रकल्पाकरीता केंद्र, राज्य व नागरी स्थानिक स्वराज्य संस्थांचा हिस्सा स्वच्छ महाराष्ट्र अभियान (नागरी) २.० च्या संदर्भ २ येथील शासन निर्णयातील वित्तीय आकृतीबंधानुसार राहिल.
 - २) सदर प्रकल्पाचा केंद्र व राज्य शासनाच्या हिस्साचा निधी केंद्र शासनामार्फत प्राप्त होणाऱ्या निधीच्या प्रमाणात वितरीत करण्यात येईल.
 - ३) सदर प्रकल्पासाठी निधी वितरीत करताना दिलेल्या सूचनांनुसार, सदर प्रकल्पासाठी प्राप्त निधी शासनाच्या प्रचलित धोरणानुसार विहित केलेल्या बँकांमध्ये, स्वतंत्र खाते उघडून ठेवणे अनिवार्य राहिल.
 - ४) सदर प्रकल्पासाठी वितरीत केलेला निधी त्याच प्रकल्पासाठी वापरणे बंधनकारक असून त्याचा वापर इतर प्रयोजनार्थ केल्यास सदर बाब ही गंभीर वित्तीय अनियमितता समजण्यात येईल.
 - ५) राज्य शासनामार्फत नागरी स्थानिक स्वराज्य संस्थेसाठी प्रकल्प मंजूर झाल्यानंतर, मूळ प्रकल्प किंमतीमध्ये कोणत्याही कारणास्तव वाढ झाल्यास त्याची संपूर्ण जबाबदारी संबंधित नागरी स्थानिक स्वराज्य संस्था/ कार्यान्वयन यंत्रणेची राहिल. राज्य शासनामार्फत त्या करिता कोणतेही वाढीव अनुदान उपलब्ध करून दिले जाणार नाही.
 - ६) स्वच्छ महाराष्ट्र अभियान (नागरी) २.० च्या वित्तीय आकृतीबंधानुसार केंद्र व राज्य शासनाने वितरीत केलेल्या निधीच्या प्रमाणात नागरी स्थानिक स्वराज्य संस्थेने स्वहिश्याचा निधी उभारून, सदर एकत्रित खर्चाचे उपयोगिता प्रमाणपत्र केंद्र शासनाने विहित केलेल्या प्रपत्रात सादर करणे संबंधित नागरी स्थानिक स्वराज्य संस्थेवर बंधनकारक असणार आहे.
 - ७) सदर प्रकल्पासाठी उपलब्ध करून दिलेल्या केंद्र व राज्य शासनाच्या हिश्याच्या प्रथम हप्त्याच्या निधीचे विहित नमुन्यातील उपयोगिता प्रमाणपत्र राज्य शासनास सादर केल्यानंतर पुढील हप्त्याचा निधी वितरीत करण्यात येईल.

शासन निर्णय क्रमांक : स्वमअ-२०२२/प्र.क्र.९३/नवि-३४

८) याबाबत केंद्र व राज्य शासनाने घालून दिलेल्या नियमांचे पालन करण्याची जबाबदारी संबंधीत नागरी स्थानिक स्वराज्य संस्थांची राहिल.

४. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०२२०८१०१६४६५३९७२५ असा आहे. हा आदेश डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

Digitally signed by ANIRUDDHA V JEWLIKAR
Date: 2022.08.10 17:45:02 +05'30'

(अनिरुद्ध व्यं. जेवळीकर)

उप सचिव, महाराष्ट्र शासन

प्रत,

१. मा. राज्यपाल यांचे सचिव, राजभवन, मलबार हिल, मुंबई.
२. मा. मुख्यमंत्री महोदयांचे प्रधान सचिव, मंत्रालय, मुंबई
३. मा. मुख्य सचिव, महाराष्ट्र शासन, मंत्रालय, मुंबई
४. आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय, वरळी, मुंबई
५. विभागीय आयुक्त, सर्व
६. जिल्हाधिकारी, सर्व
७. आयुक्त, महानगरपालिका (संबंधीत)
८. राज्य अभियान संचालक, स्वच्छ महाराष्ट्र अभियान (नागरी) संचालनालय, मुंबई
९. मुख्याधिकारी, उस्मानाबाद, अचलपूर, अंबरनाथ, भूसावळ, गोंदिया, हिंगणघाट, जालना
१०. निवडनस्ती, नवि-३४.

Ax-E

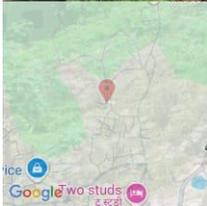
MSW SITE PHOTO

Dongri, Uttan, Mira Bhayandar-401106



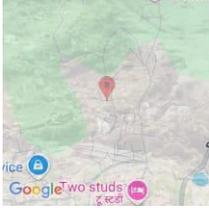
Unnamed Road, Dongri, Uttan, Mira Bhayandar, Maharashtra 401106, India
Mira Bhayandar
Maharashtra
India
2025-06-10(Tue) 01:36(PM)

2025-June-10 - 01:36 pm



7QPW+62C, Dhavgi Rd, Dongri, Uttan, Mira Bhayandar, Maharashtra 401106, India
Mira Bhayandar
Maharashtra
India
2025-06-10(Tue) 01:41(PM)





7QPW+62C, Dhavgi Rd, Dongri, Uttan, Mira Bhayandar, Maharashtra 401106, India
Mira Bhayandar
Maharashtra
India
2025-06-10(Tue) 01:42(PM)



Unnamed Road, Dongri, Uttan, Mira Bhayandar, Maharashtra 401106, India
Mira Bhayandar
Maharashtra
India
2025-06-10(Tue) 01:38(PM)